CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO. /167/92 T.A.NO.

4 * * *	
Ishwarlal K.	Petitioner
Mr.P.K.Handa Versus	Advocate for the Petitioner [s
Union of India & ors.	Respondent
Mr.R.M.Vin	Advocate for the Respondent [s

DATE OF DECISION 22/7/98

CORAM

The Hon'ble Mr. V.Radhakrishnan

Member (A)

The Hon'ble Mr. Mr. P.C. Kannan

Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not?
- g, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

Ishwarbhai K

45 'A' Railway Staff College Campus, Lal Baug, Vadodara.

.. Applicant

Advocate

Mr.P.K.Handa

versus

- Union of India, Through:
 Principal,
 Railway Staff College,
 Lal Baug,
 Vadodara.
- Sr.Divisional Engineer (EState Officer), Divisional Railway Manager's office, Western Railway, Vadodara.
- 3. The Professor (PM), Railway Staff College, Lal Baug, Badodara

.. Respondents

Advocate

Mr.R.M.Vin

ORAL ORDER

O.A. 167/92

Date: 22/7/98

Per Hon ble "r.V.Radhakrishnan

Member (A)

Heard Mr.Handa. On instructions from his client, Mr.Handa seeks permission to withdraw the O.A. as the issue has been settled. Permission granted. O.A. stands disposed of as withdrawn. No costs.

Macing

(P.C. Kannan)

Member (J)

(V.Radhakrishnan)

Member (A)